

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **02.02.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : M/s. Sabari Realtors Pvt. Ltd.
MAIN PETITION NUMBER : IBA/471/2019

(IA/MA) APPLICATION NUMBERS

IA/732(CHE)2022, IA/945(CHE)/2021, IA/1158(CHE)/2022

ORDER

IA/732(CHE)2022

Shri.Ravishankar, Ld. Counsel for the Applicant/HDFC Bank.

Shri. Kaushik N Sharma, Ld. Counsel for the RP who is also present in person.

None for Respondent No.2

This application relates to rejection of the Resolution Plan approved by CoC.

Since the Resolution Plan is under consideration by the Special Bench, let the application be placed before the Special Bench which is to be held on **22.03.2024**.

IA/945(CHE)/2021

Shri. Kaushik N Sharma, Ld. Counsel for the RP/Applicant.

Shri. Vijith A.N., Ld. Counsel for the Respondent.

Ld. Counsel for the Applicant admits that no case of preferential transaction is made out. The application may be treated as to the direction to the Respondent to pay the loan amount.

List the application on its maintainability on **21.03.2024**.

IA/1158(CHE)/2022

Shri. Sanjay, Ld. Counsel for the Applicants.

Shri. Kaushik N Sharma, Ld. Counsel for the Respondent No.1

None for the Respondent No.2.

This application relates to seeking direction to Respondent No.1 to exclude the claim of 3 to 34 Respondents as homebuyers.

Since the Resolution Plan is under consideration by the Special Bench, let the application be placed before the Special Bench which is to be held on **22.03.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs